

C.P.Nos.3/01 and 4/01  
in  
O.A Nos.854/98 and 850/98

3.5.2002.

Shri J.M. Tanpure, Counsel for applicant. Shri R.R. Shetty, Counsel for respondents.

We are informed that final order passed in O.A. was stayed on 18.6.2001 by High Court of Judicature at Bombay. The contemner-respondent is not present today though the Writ Petition has been dismissed on 8.3.2002. However, as the High Court was approached by official respondents, and the Writ Petition has been dismissed by High Court, it became essential for respondents to give effect to the order.

We find that the respondents have filed an affidavit when the Division Bench hearing the matter, passed order, to which one of us {Hon'ble Smt. Shanta Shastry, Member (A) } was party, the relevant part of which is as follows:

"2. The respondents have now submitted that 3 P.P.Os have already been issued in respect of the applicants and the letter has been issued by the Treasury Officer asking the applicants to be present for verification and to furnish the bank account number.

3. In view of this nothing survives now except for the actual payment. As per the Tribunal's order dated 16th December, 1999 the applicants are entitled to interest on the arrears of pension at the rate of 6% from the date of filing the O.A. till the date of realisation. We, therefore, discharge the alleged contemners. We do not order any costs."

Considering above facts, we give one more opportunity to

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respondents to comply with the order within a period of one month failing which we will proceed. However, on next date Counsel for respondents will make statement about payment as the respondents issued P.P.O. but after an interim-order they informed treasury that the payment be not made.

Let the case be listed on 14.6.2002, when the Counsel for respondents will make statement as to whether the payment has been made.

A copy of this order be given to Counsel for respondents by 6.5.2002.

*4*  
( Smt. Shanta Shastray )  
Member (A)

*B. Dikshit*  
( Birendra Dikshit )  
Vice Chairman

H.  
dtd 3.5.2002  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 3.5.2002

*BC*  
S16.